

I Amendment to the Orissa Express Highway Rules, 1967 and Related Paper

II. Amendment to the Orissa Motor Vehicles Rules, 1940

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI M B RANA) Sir, I beg to lay on the Table —

I A copy of the Government of Orissa Notification SRO No 370/73, dated the 27th March, 1973, publishing an amendment to the Orissa Express Highway Rules, 1967, under sub-section (2) of section 11 of the Orissa Express Highway Act, 1964, read with sub-clause (iv) of clause (c) of the Proclamation dated the 3rd March, 1973, issued by the President in relation to the State of Orissa, together with a statement (in English and Hindi) giving reasons for not laying simultaneously Hindi version of the notification [Placed in Library See No LT-5393/73]

II A copy (in English and Hindi) of the Government of Orissa, Notification SRO No 483/73, dated the 11th May, 1973, publishing an amendment to the Orissa Motor Vehicles Rules, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with sub-clause (iv) of clause (c) of the proclamation dated the 3rd March 1973 issued by the President in relation to the State of Orissa [Placed in Library See No LT-5388/73]

The Inter-Zonal Wheat and Wheat Products (Movement Control) Second Amendment Order, 1973

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB SHINDE) Sir, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy (in English and Hindi) of the Ministry of Agriculture (Department of Food) Notification GSR No 353(IE), dated the 19th July, 1973, publishing the Inter-Zonal Wheat Products (Movement Control) Second Amendment Order, 1973 [Placed in Library See No LT-5336/73]

Notifications under the Wild Life (Procurement) Act, 1972

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF SHER SINGH) Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Agriculture (Department of Agriculture), under sub-section (2) of section 3 of the Wild Life (Protection) Act, 1972 —

(i) Notification GSR No 270(E), dated the 15th May, 1973, publishing the Wild Life (Stock Declaration) Rules, 1973

(ii) Notification GSR No 271(E), dated the 15th May, 1973, publishing the Wild Life (Transactions and Taxidermy) Rules, 1973.

(iii) Notification GSR No 273(E), dated the 15th May, 1973, publishing the Wild Life (Stock Declaration) Rules, 1973

(iv) Notification GSR No 274(E), dated the 15th May, 1973, publishing the Wild Life (Transactions and Taxidermy) Rules, 1973

(v) Notification GSR No 294(E), dated the 1st June, 1973, publishing the Wild Life (Stock Declaration) Rules, 1973

(vi) Notification GSR No 295(E), dated the 1st June 1973, publishing the Wild Life (Transactions and Taxidermy) Rules, 1973

(vii) Notification GSR No 297(E), dated the 1st June 1973 publishing the Wild Life (Stock Declaration) Rules, 1973

(viii) Notification GSR No 298(E), dated the 1st June, 1973, publishing the Wild Life (Transactions and Taxidermy) Rules, 1973

(ix) Notification GSR No 300(E), dated the 1st June 1973, publishing the Wild Life (Stock Declaration) Rules, 1973